

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 24-04-2024 AT 02.30 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/396/2024**

**PETITION NUMBER : CP/IBC/86/2022**

**NAME OF THE APPLICANT : CA S Thamilvani (RP)**

**NAME OF THE RESPONDENT(S) : --**

**UNDER SECTION : Sec 99 of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016**  
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**ORDER**

Ld. Counsel Mr. K. Chandrasekaran for the SBI. Ld. RP is present in person.

The Respondent is no longer alive and the Counsel for the Petitioner states that an impleading application will be filed for including the legal heirs.

Let the Counsel for the Petitioner submit the legal position in respect of continuing the insolvency resolution process by impleading the legal heirs in case of the death of the personal guarantor.

List the Petition for hearing on **20.06.2024**.

-Sd-

**VENKATARAMAN SUBRAMANIAM  
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI  
Member (Judicial)**

phk